

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-845/ND/2018**

**IN THE MATTER OF:**

**M/s. Toll Global forwarding (India) Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Marvel Craft Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 02.12.2019**

**Coram:**

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor :**

**For the Respondent/ Corporate-debtor :**

**For the Liquidator :Mr. M.P. Jain, CA**

**ORDER**

No one is present on behalf of the Operational-creditor. The liquidator Sh. M.P. Jain is present and submitted the preliminary report and the progress-report. The liquidator has submitted that only two claims have been received one from the Financial-creditor and one from the Operational-creditor. The liquidator has also submitted that he has not received the report of the valuer. The preliminary report is taken on record with just exceptions. The liquidator is directed to inform further developments in the matter after four weeks. Post the matter to 08.01.2020.

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**(V.K. Subburaj)**  
**Member (T)**

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**(P.S.N. Prasad)**  
**Member (J)**

(Meenu)